Annexure - 9

Name of the Corporate Debtor: Primat Infrapower & Multiventures Pvt. Ltd.

Date of Commencement of CIRP : 15th July 2024

	Name of the Corporate Debtor: Frimat Infrapower & Multiventures Fvt. Ltd.									Date of Commencement of CIRF : 15th July 2024				
									List of Credit					
	List of Other Creditors (o								ther than Financial Creditiors and Operational Creditors)					
		Details of claim received			Details of claim admitted				Amount of	Amount	Amount	Amount of	Remarks, if any	
						Amount			contingent	of	of claim	claim under		
						covered			claim	mutual	not	verficiation		
				Amount		by	Amount	Whether		dues that	admitted			
		Date of	Amount	of claim		security	covered by	related		may be				
Sr. no	Name of Creditor	Receipt	Claimed	admitted	Nature of claim	interest	Guarantee	party?		set off				
													The claim pertains to a pledge of shares made in connection with a borrowing by a group company, indicating that the CD is part of a group. Clarification on the related party status is pending and has been sought, as this	
	Direct Media				Due to subrogation								determination requires further review. The claimed amount is not reflected in the BS for FY 2023-24 and appear	
	Distribution				arising out of sale of								to arise from subrogation rights.	
1	Ventures Pvt. Ltd.	05.08.2024	1,70,88,65,140	-	pledged shares	(0 0	Not clear	0	-	-	1,70,88,65,140	Initial reply to the claim was received on 09.10.2024. Further queries were raised on 20.11.2024/21.11.2024,	
2													with a response received on 28.01.2025. The response bears resemblance to those submitted in similar cases	
													(e.g., Direct Media and World Crest), and includes a note denying related party status. However, the claim is	
					Due to subrogation								based on the cost of acquisition of shares, which is incorrect; the actual sale price of the pledged shares is	
	Veena Investments		25 42 42 4/5		arising out of sale of							25 42 42 445	required to determine the claim amount accurately.	
	Pvt. Ltd.	05.08.2024	37,43,43,467	-	pledged shares	(0	Not clear	0	-	-	37,43,43,467	The issue of whether invocation of a pledge equates to invocation of a guarantee, in light of the Supreme Court's	
													interpretation on subrogation, is a legal question that must be adjudicated by the NCLT through an IA, as the RP lacks the jurisdiction to decide on such matters.	
					Due to subrogation								Given that the disbursement was indirect and the claim amount is currently not ascertainable, the claim is	
	World Crest				arising out of sale of								provisionally classified under 'Other Creditors' and is kept under verification. Clarification from FCs regarding	
3	Advisors LLP	05.08.2024	95,21,63,956	-	pledged shares	(0 0	Not clear	0	-	-	95,21,63,956	the invocation of the share pledge is awaited. The claim will be re-verified upon receipt of their response.	
3	Tota	1	3,03,53,72,563								-	3,03,53,72,563		